

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 1085/2016

IN THE MATTER OF:

M/s Iberhospitex S. A.

.... **APPLICANT / PETITIONER**

Vs

M/s Manju Enterprises Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 433 (e), 434 and 439

Order delivered on 20.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
MEMBER (TECHNICAL)**

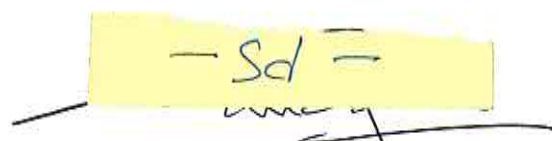
For the RESOLUTIONAL PROFESSIONAL :- Mr. Gaurav Kumar Singh, Adv.

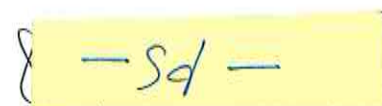
**For the FINANCIAL CREDITOR :- Ms. Pooja M. Saigal, Advocate,
Ms. Jasmin Kottai, Advocate**

ORDER

Learned Counsel for the Parties are present. It is represented by the Learned Counsel for the Respondent that copy of the Compliance Affidavit as has been filed before this Tribunal on 03.07.2017 vide diary no. 408 by the Petitioner has not been made available to the Corporate Debtor and that in the circumstances, the Respondent / Corporate Debtor is not in a position to file reply to the same. Learned Counsel for the Petitioner is directed to serve a copy of the Compliance Affidavit and other documents annexed therewith, if any and filed before this Tribunal forthwith. Respondent / Corporate Debtor will file its reply within a period of ten days with a copy in advance to be served to the Learned Counsel for the Petitioner. Rejoinder, if any to be filed within a period of five days thereafter.

Post the matter on 12th October 2017.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**